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SHRI JAISUKHLAL HATHI: When the police find or suspect that a person is taking part in anti-national activities and helping Pakistan, he may be arrested. I do not think the question of compensation should arise in such cases; otherwise we would be demoralising the people.

SHRI CHANDRA SHEKHAR: As the hon. Member said just now, this is a very serious matter, and the hon Minister of State should not take it very lightly. Suppose you call certain people spies, and then after seven days it is found that they are not spies, that the police are mistaken, it is a serious matter. Actually, it happened in Lucknow. It was stated that a spy-ring had been unearthed in the city of Lucknow. A lot of communal commotion was generated in the city of Lucknow because of these things coming from the Government side and then ten days after, the Government says there is no tpyring, the Government is not certain of what is going on. Where there is some sort of espionage system they should unearth that system. It should not be taken lightly, and the Government should explain the whole position because it has consequences.

SHRI JAISUKHLAL HATHI: I was taking the question perhaps more seriously than the hon. Member imagines. It is not that I aim taking the question so lightly. I am taking this question seriously, for it is the question of the integrity of the country, the safety and security of the country. Among the people suspected, only seven were arrested and then they were again released. So far as the question of Lucknow is concerned, we have separate question today and when I give the details in connection with that, the hon. Member will find that although there may not be evidence of spying, there was evidence of arms being manufactured in that cart.

काइमीर वडयंत्र के मुकदमें पर खर्चा *६५. भी भगवत नारायच भागंव : क्या गृह-कार्य मंत्री १७ सितम्बर, १९६३

को राज्य सभा में तारांकित प्रश्न संख्या ६२० के दिये गये उत्तर को देखेंगे भीर यह बताने की कृपाकरेंगे कि जेन्द्रीय सरकार ने काश्मीर षड़यंत्र के मुकदमें पर, जो हाल ही में वापस ले लिया गया है, कुल कितनी राशिखर्चकी?

t [Expenditure on the KASHMIR CONSPIRACY CASE

*95. SHRI B. N. BHARGAVA: Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 620 in the Rajya Sabha on the 17th September, 1963 and state the total amount of money spent by the Central Government on the Kashmir Conspiracy Case which was recently withdrawn?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हाथी) : ३१ मार्च, ११६४ तक, ३९,५३,७६८ रुपये।

t[THE MINISTER or STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Rs. 31,53,798 upto 31st March, 1964.]

श्री भगवत नारायण भागवः वया मंत्री महादय यह बताने की कृपा करेंगे कि यह मुकद्दमा किन कारणों से, किसकी सलाह से व किस के हक्म से वापिस लिया गया ?

SHRI JAISUKHLAL HATHI: Government of Jammu and Kashmir have withdrawn these cases. They had applied to the Court for permission.

श्री भगवत नारायण भागंव : यह सवाल किया था कि यह मकदमा किन कारणों से वापिस लिया गया ?

tf 1 English translation.

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भी लाल बहादुर : कारण राजनैतिक या श्रीर राजनैतिक कारणों से इसकी वापस लिया गया।

Oral Answer*

SHRI A. B. VAJPAYEE: It has been reported that the total expenditure incurred on the Kashm r Conspiracy case is about Rs. 3J crores. May I know what is the share of the Government of India in this amount, and what has been spent by the Government of Jammu and Kashmir?

SHRI JAISUKHLAL HATHI: The sum is Rs. 31 lakhs, I said, Sir.

SHRI A. B. VAJPAYEE: Am I to understand that the reports appearing in the Press that the total amount spent so far has been Rs. 31. croree do not have any factual bas:s?

SHRI JAISUKHLAL HATHI: I have given the expenditure which had been incurred by the Government of India on this cafe. The expenditure incurred by the Government of Jammu and Kashmir. I do not have.

श्री भगवत नारायण भागव : वया मैं यह जान सकता हं कि स्रभियुक्तों को छोड़ने से पहले उनसे किसी प्रकार का ग्राश्वासन, जवानी या लिखित, मांगा गया याया लिया गयाया?

श्री लाल बहादूर : जी नहीं, कोई म्राश्वासन नहीं लिया गया। जवाब में यही कहा गया है।

MR CHAIRMAN: There is a Short Notice Question on this subject. You need not reply at this stage.

SHRI A. D. MANI: Since to much money has been spent on this case, may I ask the Minister for the nature of the statement made by the Prosecuting Counsel when the cases were withdrawn? Did he say that the allegations were not being withdrawn but that only the cases were being withdrawn just to restore political harmony in the State? What was the

nature of the precise statement made by the Prosecuting Counsel?

SHRI LAL BAHADUR: Mr. Mani knows it very well and the reply is exactly the same as he has said in the latter part of the question.

SHRI M. S. GURUPADA SWAMY: We do not quarrel with the withdrawal of the cases. We rather welcome it but may I know why this time was selected for the withdrawal? Does the Minister think that it is the most ideal time suited for such withdrawal of the eases?

SHRI LAL BAHADUR: Sir, it wa» for the Jammu and Kashmir Government to decide about the timing of the withdrawal of tha There were certain special cases circumstances in tkat State. Many things had happened recently and in that context the Jammu and Kashmir Government felt that this would create a better atmosphere in the State and hence decided to withdraw the caset. The Government of India generally gave its concurrence.

SHRI SITARAM JAIPURIA: There were reports in the press that Sheikh Abdullah has been acquitted of all the charges. I would

थी विमलकुमार मञ्जालालकी चौरहिया: जैसा कि ग्रभी बतलाया गया कि राजनीति कारणों से यह केस वापस लिया गया है, तो क्या श्रीमान बतलायेंने कि जो राजनीतिक प्रतिकल अपेक्षित किये गये थे, उनके आसार नकर आ रहे हैं ?

श्री सास बहादुर: अभी तो आगे देखने की बात है और इतनी जल्दी घदराना महीं चाहिये। जो कदम उठाया गया है उसके बारे में मालूम था कि वह कठि-नाइयों से भरा हुआ है। एक कदम उठा लिया गया है भीर जो भी दिवकत भाये उसका हमें शान्ति तथा समझदारी के साय हल निकालना चाहिये ग्रीर में ग्रामा करता हं कि सभी इसमें मदद करेंगे।

like to know from

the hon. Minister whether this is true or whether the cases have been withdrawn against him.

SHRI LAL BAHADUR: There was no question of the withdrawal of the charges. The reasons given were the same, as I said, as mentioned by Mr. Mani in his supplementary

SHRI FARIDUL HAQ ANSARI: May I know whether it is a fact that during the pendency of these cases, some officers were supplied by the Central Government who were working in connection with the prosecution of this case?

SHRI LAL. BAHADUR: As far as I remember, of course, we did help, but were not directly connected with the case. There were some difficulties in regard to the appointment of the Senior Counsel. Counsels were appointed and our suggestions were taken in that regard. We did help in the matter of investigation formerly. The Government of India helped in the process of enquiry as well. I think their work had practically come to an end.

SHRI P. L. KUREEL URF TALIB: Generally, these conspiracy cases are not permitted to be withdrawn by the courts unless and until there are very strong reasons. These are non-com-poundable offences. In view of the serious charges, I would like the hon. Minister to place a copy of the application submitted while asking for the withdrawal of the case. I would like that a copy of the application to be placed before this House. The charges are very serious ones and we are entitled to know the reasons for withdrawing the case.

SHRI LAL BAHADUR: If the hon, Member takes a little more trouble, he can find it but if he does not want to, we will place it on the Table of the House.

क्यो देवी सिंह: माननीय मंत्री जी में लोक सभा में यह

फरमाया था कि स्टेट गवर्नमेंट ने उन लोगों के खिलाफ जो चार्जज थे उनको विदड़ा किया। तो मैं माननीय मंत्री जी से यह पुछने का कष्ट देता हं कि जब वे कहते हैं कि सेन्ट्ल सरकार की ग्रोर से इस केस में लाखों रुपये की मदद दी गई तो इस हाउस को इस केस के बारे में काफिडेन्स में क्यों नहीं लिया गया ?

to Questions

भी लाल बहाद्र : इसका जवाब दिया जा चका है। हम कई मामलों में सिर्फ जम्म कायमीर स्टेट की ही मदद नहीं करते बल्कि ग्रीर स्टेटस की भी मदद ग्रीर सहायता करते हैं उनके एकोनामिक प्रोग्रामों ग्रीर दूसरे कामों के बारे में। इस केस में भी सीनियर कौंसिल के नियुक्त करने की जरूरत हुई ग्रीर हमने उनकी मदद की। रहा यह कि जब केस चलाती उस समय भी पालिय मेन्ट से नहीं पूछा गया था और जब वापस लिया गया तो पुछने का सवाल नहीं होता है।

ILLEGAL ARMS FACTORY AT LUCKNOW

SHRI BABUBHAI M. CHINAIf: a • *) SHRI DAHYABHAI V. I PATEL:

"Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that police recently unearthed an illegal arms factory at Lucknow, which was supplying arms and ammunition manufactured there to Pakistani agents in the neighbouring Districts; and
- (b) if so, what are the details of the same and what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) It is a fact

tThe question was actually asked on the floor of the House by Shri Babu-bhai M. Chinai.